### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO.988 TO BE ANSWERED ON 22.07.2022

#### **ADOPTION OF ORPHANS**

#### 988. DR. SHASHI THAROOR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry has recorded the number of orphans in the country over the last three years and if so, the details thereof, State- wise and if not, reasons therefor;
- (b) whether the Ministry has recorded the number of orphans who have been adopted in India over the last three years, if so, the details thereof, gender-wise along with their disability status, if any;
- (c) whether the Ministry has taken cognizance of the significant gap between prospective parents and adoptable children in India, if so, the reasons for the significant gap and lengthy waiting period;
- (d) whether the Ministry has recorded the number of official and unofficial Child Care Institutions in India along with number of orphans therein, if so, the details thereof, State-wise; and
- (e) whether the Ministry has taken cognizance of human trafficking prevalent amongst orphaned children and if so, the number of such crimes recorded during the last three years, State-wise?

#### ANSWER

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a): The Government has put in place a centralized online system called the Child Adoption Resource Information and Guidance System (CARINGS) for facilitating adoption of orphaned, abandoned and surrendered children under the Juvenile Justice (Care and Protection of Children) Act (JJ Act), 2015. The details of orphan children registered in the CARINGS portal over the last three years, State-wise is at Annexure-I. (b): Adoptions in the country are undertaken through the Juvenile Justice (Care and Protection of Children) Act (JJ Act), 2015 and the Hindu Adoptions and Maintenance Act, 1956. The Ministry of Women and Child Development administers adoptions of orphaned, abandoned and surrendered children under the JJ Act, 2015. As per CARINGS, the number of orphaned, abandoned and surrendered children who have been adopted over the last three years (1st April 2019 – 31st March 2022), is as below:

Year	Male		Female		Total
	Normal	Special Need	Normal	Special Need	
2019-2020	1398	57	1936	110	3501
2020-2021	1258	109	1795	133	3295
2021-2022	1216	136	1617	206	3175

- (c): The waiting period for Prospective Adoptive Parents (PAPs) depends upon the availability of children for adoption from among the total orphaned, abandoned and surrendered children, and the preference of child by the PAPs.
- (d): As per the mandate of the Juvenile Justice (Care and Protection of Children) Act, 2015 it is mandatory for every Child Care Institution (CCI) housing children in need of care and protection to be registered under the Juvenile Justice (Care and Protection of Children) Act, 2015. The CCIs are linked with the Specialised Adoption Agencies (SAAs) for reporting the children declared legally free for adoption. As per CARINGS, details of linkages of CCIs with SAAs are at Annexure-II. Further, the State-wise details of Child Care Institutions (CCIs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2015 (as on 30.09.2021) is at Annexure-III.
- (e): As per the Crime in India Report of the year 2018, 2019 and 2020 published by the National Crime Records Bureau (NCRB), State-wise details of cases of human trafficking of children, i.e., a person below the age of 18 years is at Annexure-IV.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO.988 FOR ANSWER ON 22.07.2022 BY DR. SHASHI THAROOR REGARDING ADOPTION OF ORPHANS

# STATE-WISE DETAILS OF ORPHAN CHILDREN REGISTERED IN THE CHILD ADOPTION RESOURCE INFORMATION AND GUIDANCE SYSTEM (CARINGS) PORTAL OVER THE LAST THREE YEARS

SI. No.	State	2019-20	2020-21	2021-22
1	Andaman and Nicobar Island	0	0	0
2	Andhra Pradesh	35	5	4
3	Arunachal Pradesh	0	0	0
4	Assam	2	2	2
5	Bihar	27	15	14
6	Chandigarh	0	0	2
7	Chhattisgarh	18	15	21
8	Dadra & Nagar Haveli and Daman & Diu	0	0	0
9	Delhi	3	1	2
10	Goa	6	4	2
11	Gujarat	3	4	2
12	Haryana	3	4	1
13	Himachal Pradesh	2	0	3
14	Jammu and Kashmir	0	0	0
15	Jharkhand	6	2	8
16	Karnataka	6	7	9
17	Kerala	0	1	1
18	Ladakh	0	0	0
19	Lakshadweep	0	0	0
20	Madhya Pradesh	79	39	54
21	Maharashtra	16	78	11
22	Manipur	0	3	4
23	Meghalaya	0	0	0
24	Mizoram	0	2	0
25	Nagaland	0	0	0
26	Orissa	21	15	17
27	Pondicherry	0	0	0
28	Punjab	0	1	5
29	Rajasthan	11	5	8
30	Sikkim	0	0	0
31	Tamil Nadu	6	1	4
32	Telangana	2	3	5
33	Tripura	1	0	1
34	Uttar Pradesh	73	53	68
35	Uttarakhand	0	0	0
36	West Bengal	16	13	24
	Total	336	273	272

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO.988 FOR ANSWER ON 22.07.2022 BY DR. SHASHI THAROOR REGARDING ADOPTION OF ORPHANS

DETAILS OF LINKAGES OF CHILD CARE INSTITUTIONS (CCIs) WITH SPECIALISED ADOPTION AGENCIES (SAAs), AS PER CHILD ADOPTION RESOURCE INFORMATION AND GUIDANCE SYSTEM (CARINGS) PORTAL (AS ON 13.07.2022)

SI.	State	No. of	Total no. of CCIs	Total no. of
No.		registered SAAs	registered	CCIs linked
1	Andaman and Nicobar Island	2	1	0
2	Andhra Pradesh	14	873	871
3	Arunachal Pradesh	2	10	10
4	Assam	20	99	99
5	Bihar	26	45	44
6	Chandigarh	1	3	3
7	Chhattisgarh	13	54	52
	Dadra and Nagar Haveli and Daman and Diu	1	0	0
9	Delhi	12	84	81
10	Goa	2	53	53
11	Gujarat	16	89	89
	Haryana	8	58	54
13	Himachal Pradesh	1	38	37
14	Jammu and Kashmir	0	0	0
	Jharkhand	12	87	87
16	Karnataka	34	858	816
17	Kerala	17	570	545
	Ladakh	-	-	-
	Lakshadweep	0	0	0
	Madhya Pradesh	35	58	58
	Maharashtra	56	598	558
22	Manipur	9	43	43
	Meghalaya	6	75	73
24	Mizoram	7	33	33
	Nagaland	4	50	50
	Orissa	33	185	185
	Pondicherry	3	45	8
	Punjab	8	54	52
	Rajasthan	35	110	107
	Sikkim	3	21	21
31	Tamil Nadu	24	1219	1188
	Telangana	12	332	331
	Tripura	9	15	15
	Uttar Pradesh	21	53	40
	Uttarakhand	7	25	24
36	West Bengal	29	71	71
	TOTAL	482	5909	5698

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STATE-WISE DETAILS OF CHILD CARE INSTITUTIONS (CCIs) REGISTERED UNDER THE JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015 (AS ON 30.09.2021)

SI. No.	Name of the State/UT	Total Number of CCIs
1	Andhra Pradesh	903
2	Arunachal Pradesh	17
3	Assam	105
4	Bihar	81
5	Chhattisgarh	91
6	Goa	54
7	Gujarat	125
8	Haryana	78
9	Himachal Pradesh	43
10	Jammu & Kashmir	101
11	Jharkhand	96
12	Karnataka	993
13	Kerala	741
14	Madhya Pradesh	118
15	Maharashtra	418
16	Manipur	142
17	Meghalaya	74
18	Mizoram	50
19	Nagaland	65
20	Orissa	238
21	Punjab	60
22	Rajasthan	229
23	Sikkim	23
24	Tamil Nadu	1087
25	Telangana	79
26	Tripura	40
27	Uttar Pradesh	132
28	Uttarakhand	53
29	West Bengal	109
30	Andaman & Nicobar Island	12
31	Chandigarh	7
32	Dadra Nagar Haveli and Daman & Diu	
		3
33	Delhi	94
34	Lakshadweep	0
35	Ladakh	14
36	Puducherry	50
	Total	6525

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 988 FOR ANSWER ON 22.07.2022 BY DR. SHASHI THAROOR REGARDING ADOPTION OF ORPHANS

## STATE-WISE DETAILS OF CASES OF HUMAN TRAFFICKING OF CHILDREN, (A PERSON BELOW THE AGE OF 18 YEARS) FOR THE YEAR 2018, 2019 AND 2020

S. No.	State	2018	2019	2020
1	Andhra Pradesh	16	18	23
2	Arunachal Pradesh	3	4	13
3	Assam	187*	80	84
4	Bihar	539	294	123
5	Chhattisgarh	101	113	35
6	Goa	9	2	1
7	Gujarat	1	2	65
8	Haryana	26	6	7
9	Himachal Pradesh	3	1	2
10	Jharkhand	331*	172	114
11	Karnataka	8	42	2
12	Kerala	145	177	184
13	Madhya Pradesh	73	123	79
14	Maharashtra	73	95	49
15	Manipur	2	5	4
16	Meghalaya	22	30	1
17	Mizoram	2	25	0
18	Nagaland	0	2	0
19	Odisha	131	202	159
20	Punjab	20	9	65
21	Rajasthan	373	653	815
22	Sikkim	2	0	2
23	Tamil Nadu	8	43	24
24	Telangana	8	71	32
25	Tripura	1	1	2
26	Uttar Pradesh	41	32	61
27	Uttarakhand	18	16	9
28	West Bengal	159	159	53
29	A & N Islands	0	0	0
30	Chandigarh	0	1	3
31	Dadra & Nagar Haveli and Daman & Diu	0	0	2
32	Delhi UT	531	536	202
33	Jammu & Kashmir	1	0	2
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	5
	TOTAL	2834	2914	2222

<sup>\*</sup>Due to non-receipt of data from Assam and Jharkhand for 2018, data furnished for 2017 has been used.

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